

industries with imported plant and duties raised by 57.5% by devaluation; and

(c) if so, how they propose to prevent their higher cost of production influencing the older production ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

MAHALAKSHMI TEXTILE MILLS,
BHAVANAGAR

2840. SHRI P. M. MEHTA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Mahalakshmi Textile Mills, Bhavanagar in Gujarat has been financially very weak and has not only not paid the workers' wages and provident fund contributions worth lakhs but administratively also it has become so incapable that it has reached the stage of closure; and

(b) if so, whether there is any proposal under consideration of Government to take over the Mills.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) It is a fact that the financial position of the Mahalakshmi Textile Mills, Bhavanagar, has been deteriorating for some time.

(b) The question of appointing an Investigation Committee under section 15 of the Industries (Development and Regulation) Act, 1951, to look into the affairs of the mill is under active consideration.

12.21 hrs.

RE: QUESTIONS, CALLING-ATTENTIONS-NOTICES ETC.

MR. SPEAKER : Now, calling attention-notice. Shri Jagannath Rao Joshi.

श्री जगन्नाथ राव जोशी (भोपाल) : अध्यक्ष महोदय, . . .

श्री मोलहू प्रसाद (बांसगाँव) : अध्यक्ष महोदय, नियम 357 के अन्तर्गत मेरी व्यवस्था का प्रश्न है। 14-11-67 के अतारकित प्रश्न संख्या 337 के उत्तर के संदर्भ में मैं ने

21-11-67 को एक अल्प सूचना प्रश्न दिया था। वह अल्प सूचना प्रश्न गायब कर दिया गया है।

MR. SPEAKER : That cannot be raised as a point of order. Let the hon. Member resume his seat.

श्री मोलहू प्रसाद : मैं यह जानना चाहता हूँ कि वह अल्प सूचना प्रश्न किस नियम के अन्तर्गत गायब कर दिया गया है। इस विषय का सम्बन्ध आप से है।

MR. SPEAKER : What the hon. Member says will not be taken down.

SHRI MOLAHU PRASAD* : . .

श्री मधु लिमये (मुंगेर) : माननीय सदस्य ने प्रश्न दिये थे, जो गायब कर दिये गए। वह उनके बारे में जानना चाहते हैं।

MR. SPEAKER : But it cannot be raised now. Suddenly if he raises it here in this manner, how can I answer ? Thousands of questions are coming up, and could the Speaker possibly know which question is coming and which question is not coming ?

OBITUARY REFERENCE

(SHRI SENAPATI BAPAT)

SHRI NATH PAI (Rajapur) : Before you proceed to the next item, may I make one submission ? The Leaders of all the Opposition Groups had made a request to you. . . .

MR. SPEAKER : Let him not raise it here.

SHRI NATH PAI : You should show us the courtesy of replying to us.

Would you please hear my complaint ? I would not go into the matter. A letter was sent to you.

MR. SPEAKER : It is not proper to raise it like this.

SHRI NATH PAI : If you are suggesting that I am doing anything improper, then you are not fair to me. I am only asking you a question. The Leaders of all the Opposition Parties had written to you a letter. We have not even got an acknowledgment of what your intention is. Is it wrong to ask what you propose to do ? For you to suggest

12.23 Not recorded.